

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application (COD) No. 76562 of 2018
AND
Cus. Misc. Application No. 76078 of 2019
AND
Cus. S. P. No. 76563 of 2018
AND
Cus. Appeal No. 77718 of 2018**

Arising out of Order-in-Appeal No. KOL/CUS(PORT)/AA/1763/2017 dated 08.11.2017 passed by the Commissioner of Customs (Appeals), Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Ess Kay Traders

458, Avadi jagdish Niwas Chheharta,
Amritsar, Punjab,
143001

Respondent (s)

APPEARANCE :

Shri S. K. Naskar, AC (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

ORDER NO. MO/76157-159/19 & FO/A/75720/2019

Date of Hearing/Decision : 27.06.2019

PER P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Appellant for condoning the delay of 149 days in filing the appeal before the Tribunal.

2. In view of the reasons as explained in the Miscellaneous Application, the delay in filing the appeal is condoned. The Miscellaneous Application (COD) is allowed.

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3. The Appellant Revenue has also filed Miscellaneous Application for withdrawal of their Appeal. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application and also the Stay Petition gets disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. V. Subba Rao)
Member (Technical)

Pooja